

THE GEOGRAPHICAL INDICATIONS OF GOODS
(REGISTRATION AND PROTECTION) ACT, 1999
(To be filed in triplicate)
FORM GI-2

A	Notice of opposition to application for the registration of a Geographical Indication or an authorized user [Section 14(1), 17(3) (3), rule 41(1)] Section 11 (1), Rule 23(2) Fee: Rs.1,000 for each class [See entry No.2(A) of the First Schedule]
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In the matter of Application No..... by I (or we) ¹ hereby give notice of my (or our) intention to oppose the registration of the geographical indication / authroised user advertised under the above number for class in the Geographical Indications Journal dated the day of 20 No Page

The grounds of opposition are as follows : -

²

All communications in relation to these proceedings may be sent to the following address in India

Dated this day of 20.....

³SIGNATURE

B	Form of Counter-statement Section 2, 14, 17(3), 27, Rules 43(1), 66 (to be filed in triplicate) Fee : Rs.1,000 [See entry No.2 (B) of the First Schedule]
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In the matter of an opposition No. to application No in class for the registration of a Geographical Indication.

I (or we) ¹ the applicant (s) for registration of the above Geographical Indication, hereby give notice that the following are the grounds on which I (or we) rely for my (or our) application :-

1 (or we) admit the following allegations in the notice of opposition

2. All communications in relation to these proceedings may be sent to the following address in India:

Dated this day of 20.....

²SIGNATURE
NAME OF THE SIGNATORY (IN BLOCK LETTERS)

C	Application for extension of time for giving notice of opposition Sections 14(1), 17(3)(e), 29(2) and Rule 41(5) Fee : Rs.300.00 [See entry No.2 (C) of the First Schedule]
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In the matter of an application No. in class

I (or We) ¹ hereby apply for extension of time of

² for giving notice of opposition to the registration of the geographical indication or

authorized user under the above number in the Geographical Indications Journal dated the day of 20

The reasons for making this application are as follows : -

All communications relating to this application may be sent to the following address in India : -

Dated this day of 20.....

³SIGNATURE
NAME OF THE SIGNATORY (IN BLOCK LETTERS)

For instruction please see overleaf

GI-2A

To,

The Registrar of Geographical Indications,
The office of Geographical Indications Registry.

1. State full name and address. An address for service in India should be given if the opponent has no place of business or of residence in India.
2. If registration is opposed on the ground that the geographical indication resembles a trade mark or a geographical indication already on the registrar the numbers and the journals in which it has been advertised are to be set out.
3. Signature of the opponent or of his agent.

GI-2B

1. State the full name and address as stated in the application for registration.
2. Signature of the applicant or of his agent.

GI-2C

1. State full name and address.
2. Insert the period of execution required which shall not exceed one month beyond these months from the date of advertisement or re-advertisement, as the case may be, of the application in the Journal.
3. Signature of the applicant or of his agent.